

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

EIGHTEENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.

2. The Committee met on the 24th April, 1978 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 171*) by Shri P. Rajagopal Naidu.

(2) The Constitution (Amendment) Bill, 1978 (*Amendment of article 30*) by Shri G. M. Banatwalla.

(3) The Constitution (Amendment) Bill, 1978 (*Amendment of article 48 and Seventh Schedule*) by Shri R. D. Gattani.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure. ..

III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolution at item No. 2 set down in the List of Business for Friday, the 28th April, 1978.

IV. Reconsideration of the classification of the Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1977 by Shri P. K. Deo.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 171*) by Shri P. Rajagopal Naidu.

The Bill seeks to amend the Constitution with a view to entitle teachers of all the educational institutions to elect members of the Legislative Council of the State from teachers' constituencies.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

- (2) The Constitution (Amendment) Bill, 1978 (*Amendment of article 30*) by Shri G. M. Banatwalla.

The Bill seeks to amend article 30 of the Constitution with a view to provide that the Aligarh Muslim University shall especially be deemed to have been established by Muslims of India.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1978 (*Amendment of article 48 and Seventh Schedule*) by Shri R. D. Gattani.

The Bill seeks to amend the Constitution with a view to provide for prohibition of slaughter not only of the cow but also her progeny, as also to transfer the subject of preservation, protection and improvement of stock, etc. from List II to List III of the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Y. P. Shastri, Hari Vishnu Kamath and Dr. Ramji Singh attended.

6. After considering all aspects of the Bills, the Committee recommend that (i) the Janata Trusteeship Bill, 1978 by Dr. Ramji Singh and (ii) the Constitution (Amendment) Bill, 1978 (*Amendment of articles 352, 356, etc.*) by Shri Hari Vishnu Kamath be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolution

7. Shri Ramji Lal Suman who had tabled the resolution had been invited to attend the sitting. He did not attend. The Committee recommend that 2 hours be allotted to his resolution regarding changes in the Constitution.

Reconsideration of the classification of a Bill

8. The Committee considered the request of Shri P. K. Deo to reconsider their earlier decision (*vide* Seventh Report) and place his Bill, namely, the Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1977 in category 'A'. Shri P. K. Deo, who had been invited, attended the sitting.

On reconsideration, the Committee recommend that the Bill might be placed in category 'A'.

Recommendations

9. The Committee recommend that—

- (i) Sarvashri P. Rajagopal Naidu, G. M. Banatwalla and R. D. Gattani be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) The classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;

- (iii) the allocation of time to resolution, as shown in paragraph 7 above, be agreed to by the House; and
- (iv) the reclassification of the Bill, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
April 24, 1978
Vaisakha 4, 1900 (Saka)

GODEY MURAHARI,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommen- ded	Time recom- mended by the Committee
1	2	3	4	5
1	The Homoeopathy Central Council (Amendment) Bill, 1978 (<i>Amendment of section 2</i>) by Shri Daya Ram Shakya.	10 of 1978	B	2 hours
2	The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 19, 31, etc.</i>) by Shri Madan Tiwary.	29 of 1978	B	2 hours
3	The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 84, 173, etc.</i>) by Shri Raj Krishna Dawn.	60 of 1978	B	2 hours
4	The Constitution (Amendment) Bill, 1978 (<i>Amendment of article 19, omission of article 31, etc.</i>) by Shri Y.P. Shastri.	61 of 1978	B	2 hours
5	The Janata Trusteeship Bill, 1978 by Dr. Ramji Singh.	66 of 1978	A	2 hours
6	The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 19, 31, etc.</i>) by Shri Sharad Yadav.	63 of 1978	B	2 hours
7	The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 352, 356, etc.</i>) by Shri Hari Vishnu Kamath.	49 of 1978	A	2 hours